

280
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 545 of 2025

In the matter of: -

Mansingh & Ors.

Applicant(s)

Vs.

Union of India & Ors.

Respondent(s)

Index

Sr. No.	Particulars	Page No.
1.	Reply on behalf of Central Pollution Control Board (CPCB) i.e, Respondent No. 2 in compliance to Hon'ble NGT order dated 03.11.2025 in O.A No. 545/2025.	
2.	Annexure- I A copy of letter dated 03.12.2025 issued by CPCB.	



(Filed by Advocate Atif Suhrawardy)
On behalf of Central Pollution Control Board

Place: Delhi

Dated: 27.01.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 545 of 2025**

In the matter of: -

Mansingh & Ors.

Applicant(s)

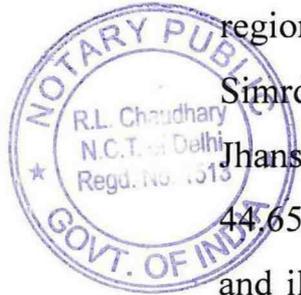
Vs.

Union of India & Ors.

Respondent(s)

**REPLY ON BEHALF OF CENTRAL POLLUTION CONTROL BOARD
(CPCB) i.e. RESPONDENT NO 2.**

1. That, Hon'ble NGT vide order dated 03.11.2025 has sought the reply of Central Pollution Control Board (hereinafter referred to as "CPCB") in the instant matter i.e. Original Application No. 545 of 2025 (PB) titled Mansingh & Ors Versus Union of India & Ors. (hereinafter referred to as "OA").
2. That, applicant has raised the grievance that the area which was earmarked for regional park in Jhansi Master Plan, 2021 admeasuring 208.10 ha of Janpad Simrdha, Nayagaon and Lehargird has been shown to be the residential area in Jhansi Master Plan of 2031. Further, grievance of the applicant is that an area of 44.65 ha which is the submerged area has been shown to be a residential area and illegal constructions are being raised there. The applicant alleges that the total area of 136.85 ha shown as reserved park and open space in the Jhansi Master Plan, 2021 has been converted as residential in new Jhansi Master Plan, 2031.
3. That at the outset, the answering respondent denies all claims, contentions, allegations and averments against answering respondent CPCB in the above OA contrary to anything stated or submitted in this reply. Nothing in the OA may be

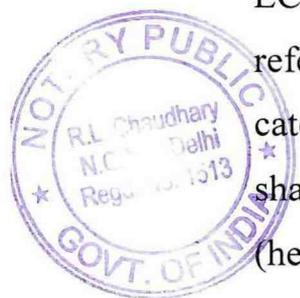


deemed to have been accepted or admitted by the answering Respondent for want of a specific denial, save and except any averment which has been expressly admitted hereinafter.

4. That, CPCB is constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.

PRELIMINARY SUBMISSIONS: -

5. That in context of requirement of Environmental Clearance (hereinafter referred to as "EC"), it is submitted that, the Clause 2 of the Environmental Impact Assessment Notification, 2006 (hereinafter referred to as EIA Notification, 2006) provides for the Requirements of prior EC and as per the above mentioned clause, the projects or activities which are falling under the category 'A' of the Schedule of the EIA Notification, 2006; the project proponent shall obtain the EC from the Ministry of Environment, Forest and Climate Change (hereinafter referred to as 'MoEF&CC') and the projects which are falling under the 'B' category of the Schedule of the EIA Notification, 2006; the project proponent shall obtain EC from the State Environment Impact Assessment Authority (hereinafter referred to as 'SEIAA') before commencement of any construction work, or before start of land preparation, or before start of any expansion and modernization, as stipulated therein.
6. That, in context of consent required to be obtained by the projects, it is humbly submitted that, State Pollution Control Boards/Pollution Control Committees are the concerned authorities to grant Consent (Consent to Establish/Consent to Operate) under the Water Act, 1974 and the Air Act, 1981 in their respective

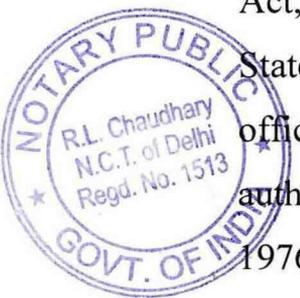


jurisdiction of State/Union Territory and to ensure the compliance of conditions of consent and prescribed environmental standards.

7. That, with reference to illegal extraction of groundwater, it is humbly submitted that in Uttar Pradesh ground water extraction is regulated under Uttar Pradesh Ground Water Management & Regulation Act 2019 and Uttar Pradesh Ground Water Management & Regulation Rules, 2020. State Ground Water management and regulatory authority, Uttar Pradesh Ground Water Department, District Groundwater Management Council and Municipal Water Management Committee are concerned authorities for implementation of Uttar Pradesh Ground Water Management & Regulation Act 2019 and Uttar Pradesh Ground Water Management & Regulation Rules, 2020.

8. That, in the context of cutting/felling of trees, this answering respondent humbly submits that in the Forest area, the trees have been protected in accordance with the Indian Forest Act, 1927. Outside Forest area, the U.P. Protection of Trees Act, 1976, is applicable for the regulation of felling of trees outside forests. The State Forest Department, Government of Uttar Pradesh, acting through its field officers such as the Divisional Forest Officer (DFO) and other officers authorized under the Indian Forest Act, 1927 and U.P. Protection of Trees Act, 1976 are the authorities responsible for for protection, regulation, and control of felling of trees in Uttar Pradesh.

9. That, the CPCB on 03.12.2025 has sought status report in the matter from Municipal Corporation Jhansi, Jhansi Development Authority and Uttar Pradesh Pollution Control Board (hereinafter referred to as “UPPCB”). Copy of CPCB letter is annexed as **Annexure-I**. The status report on the matter is awaited from the concerned authorities.



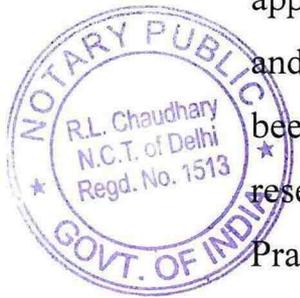
10. That, the major issues raised in the instant matter relate to state agencies such as Municipal Corporation Jhansi, Jhansi Development Authority, UP forest department and UPPCB. Therefore, it is respectfully prayed that, the Hon'ble Tribunal may kindly consider the response filed by the concerned respondents for adjudication of the instant matter.

PARAWISE REPLY:

11. That, no comments are offered by the answering respondent herein over the averments made in Paragraphs No. 1 & 2 of the OA being introductory in nature.

12. That, the averments made in Paragraph No. 3 are regarding Jhansi Master Plan approved by the Government of Uttar Pradesh. 208.10 hectares of government and non-government land of Mauja Simardha, Nayagaon and Lahargird have been reserved for the said regional park and 44.65 hectares of land has been reserved submergence area. The same is related to State Government of Uttar Pradesh, hence need no comments by this answering respondent.

13. That, the averments made in Paragraph No. 4 to 21 are regarding allegations of connivance among officials, land mafia, and developers in selling land belonging to the regional park and submergence area as residential plots; large-scale felling of trees in the said area; alleged illegal installation of borewells and illegal constructions on these plots; alleged misuse of Government schemes for providing electricity and water facilities, et; Further, change of 136.85 hectares (2.74 percent) out of the total 504.83 hectares (10.84 percent) of land reserved for parks and open spaces in the Jhansi Master Plan, 2021 to residential land in the new Master Plan, 2031, which is alleged to have reduced the green area from 504.83 hectares to 367.98 hectares out of the total area of 5002.90 hectares of



Jhansi Nagar Nigam; reference to the Uttar Pradesh Government Office Order No. 30/2025/I.100262/2025/8-3099/271/2023 dated 24 June 2025 regarding approval of land use as residential; the complaint dated 11.05.2025 and reminder dated 24.09.2025 filed by local residents in this regard; RG numbers of the reserved regional park in Lehargird, Simredha, and Nayagaon; alleged violation of the directions of the Hon'ble Courts in the similar matters; violation of the Master Plan and the provisions of the Uttar Pradesh Urban Planning and Development Act, 1973; and reference to the Uttar Pradesh Government administrative orders granting approvals in the years 2001, 2021, and 2031, etc. Distribution of land as per the Jhansi Master Plan, 2001; information regarding provision of 9.16% less open and green area in the Master Plan, 2001; news item published in *Amar Ujala*; and conversion of green land into residential use in the new Master Plan, 2031. In this regard it is humbly submitted that the submissions made in the para 5 to 10 are reiterated and are not repeated herein for the sake of brevity.

14. That, no comments are offered over the averments made in Paragraph No. 22 of the OA being matter of records wherein the order dated 28.05.2021 passed in OA 114/2021 by Hon'ble NGT has been highlighted. However, with regard to non-compliance of aforesaid order being alleged on the part of state authorities it is respectfully prayed that, the Hon'ble Tribunal may consider the response filed by the concerned respondents for adjudication of the instant matter.

15. That, the averments made in Paragraph No. 23 to 31 are regarding the role of green area and park in Environment conservation, the right of citizen for clean environment under article 21, the constitution right for protection of green belt and park, the direction of Hon'ble this Hon'ble Tribunal issued vide order dated 25.01.2022 in O.A No 165/2021 regarding restriction of use of green belts in

construction and observation of Hon'ble NGT for protection of green belt and parks, Hon'ble Supreme Court order in T.N Godavaram Vs Union of India , the Environmental issues and health problems allegedly being faced by Jhansi residents due to alleged illegal construction in parks, The allegations of granting electricity and water facilities to alleged illegal colonies without NOC due to alleged collusion of officials and land mafias in spite of Hon'ble Supreme Court, High Court and NGT order, Non sharing of information of water bodies, green areas by Jhansi Development Authorities for selling of above land as plots, direction dated 17.12.2024 of Hon'ble Supreme Court in writ petition No 14604/2024 for compliance of its earlier order and for removal of illegal construction and disconnection of electricity, water supply and sewerage connection, continuous efforts being made at Central and State Government level, decline in ground water level due to illegal construction causing problem of clean water and air, leading to serious health issues, various orders by Hon'ble Supreme Court, High Court regarding state government responsibilities for protection of water bodies, prevention of encroachment on park and pollution prevention is responsibility of state government. In this regard, it is humbly submitted that the submissions made in the para 5 to 10 are reiterated and are not repeated herein for the sake of brevity.

- 16.** That, in context of averments made under the heading "Additional statements" regarding various justifications of applicant in the interest of environmental protection and justice for various issues raised by the applicant and in context of averments made under the heading 'Grounds', the submissions made in the preceding paragraphs are reiterated and are not repeated for the sake of brevity.



17. That, no comments are offered over the averments contained under the Heading 'LIMITATION' & "PRAYER" of the OA and the same may kindly be adjudicated by the Hon'ble Tribunal accordingly.

18. That, the Answering Respondent herein craves leave of the Hon'ble NGT to file additional reply, in future, if required.

19. That, in view of the submissions made in preceding paragraphs, the Answering Respondent, i.e. CPCB, shall abide by the orders/directions passed by the Hon'ble NGT in the instant matter.



(Sharandeep Singh)

Scientist 'E'

Central Pollution Control Board

27.01.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 545 of 2025

In the matter of: -

Mansingh & Ors.

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Vs.

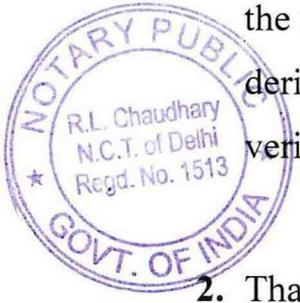
Union of India & Ors.

Respondents

AFFIDAVIT

I, Sharandeep Singh, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 2 in the above matter, do hereby solemnly affirm, declare on oath and state as under:-

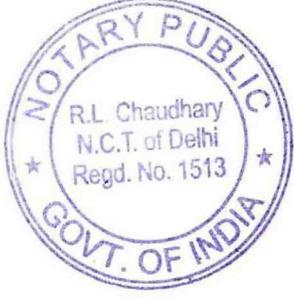
1. That I, the deponent herein is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



शरणदीप सिंह / Sharandeep Singh
 वैज्ञानिक 'ई' / Scientist 'E'
DEPONENT
 केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (Ministry of Environment, Forest & Climate Change, Govt. of India)
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

Verified at Delhi on this day of 27 JAN 2026 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



Sharandeep

DEPONENT

शरणदीप सिंह / Sharandeep Singh
 वैज्ञानिक 'ई' / Scientist
 केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन विभाग)
 (Mo Environment, Forest & Climate Change)
 परिवेश भवन, पूर्वी अर्जुन नगर
 Parivesh Bhawan, East Arjun Nagar

ATTESTED

 NOTARY PUBLIC
 GOVT. OF INDIA
 27 JAN 2026



290

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

No.: CM-13011/170/2025-LAW-HO-CPCB-HO/8189

December 03, 2025

To,

The Municipal commissioner
Municipal Corporation, Jhansi
 Municipal Corporation Office
 Near Elite Chauraha, Civil Lines Jhansi
 Uttar Pradesh – 284001

Subject: Hon'ble NGT Original Application No. 545/2025 titled Mansing & Ors. Versus Union of India & Ors.

Ref.: Hon'ble NGT (PB) order dated 03.11.2025 in Original Application No. 545/2025

Sir/Madam,

This is in reference to above cited Hon'ble National Green Tribunal (NGT) order (Copy enclosed).

In this matter, issues raised are related to the protection of the area of reserved park, green area and restricting encroachment on the flood plain. It is alleged that, the area which was earmarked for Regional Park in Jhansi Master Plan, 2021 admeasuring 208.10 ha of Janpad Simrdha, Nayagaon and Lehargird has been shown to be the residential area in Jhansi Master Plan of 2031.

Further grievance of the applicant is that an area of 44.65 ha which is submerged area has been shown to be a residential area and illegal constructions are being raised there. It is alleged that, the total area of 136.85 ha shown as reserved park and open space in the Jhansi Master Plan, 2021 has been converted as residential in new Jhansi Master Plan, 2031.

CPCB is Respondent No. 2 in the matter and has to file response/reply. Therefore, it is requested that the matter may kindly be examined at the appropriate level. It is also requested that, action as deemed fit may please be taken and status of action taken be intimated to this office at the earliest.

Encl.: As above

Yours faithfully,

(Sharandeep Singh)

Additional Director & Head-UPC-I

977/UPC-I/5-
03/12/2025

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 दिनांक.....
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o/c

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट /Website: www.cpcb.nic.in



291

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

No.: CM-13011/170/2025-LAW-HO-CPCB-HO

December 03, 2025

To,

The Chairman
Jhansi Development Authority
Jhansi Commissionerary Compound
Infront of Circuit House Road,
Jhansi, Uttar Pradesh 284001

Subject: Hon'ble NGT Original Application No. 545/2025 titled Mansing & Ors. Versus Union of India & Ors.

Ref.: Hon'ble NGT (PB) order dated 03.11.2025 in Original Application No. 545/2025

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In this matter, issues raised are related to the protection of the area of reserved park, green area and restricting encroachment on the flood plain. It is alleged that, the area which was earmarked for Regional Park in Jhansi Master Plan, 2021 admeasuring 208.10 ha of Janpad Simrdha, Nayagaon and Lehargird has been shown to be the residential area in Jhansi Master Plan of 2031.

Further grievance of the applicant is that an area of 44.65 ha which is submerged area has been shown to be a residential area and illegal constructions are being raised there. It is alleged that, the total area of 136.85 ha shown as reserved park and open space in the Jhansi Master Plan, 2021 has been converted as residential in new Jhansi Master Plan, 2031.

CPCB is Respondent No. 2 in the matter and has to file response/reply. Therefore, it is requested that the matter may kindly be examined at the appropriate level. It is also requested that, action as deemed fit may please be taken and status of action taken be intimated to this office at the earliest.

Encl.: As above

Yours faithfully,

(Sharandeep Singh)

Additional Director & Head-UPC-I

970/UPC-I/BJ
03/12/2025

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत.....
दिनांक..... 05/12/25

ofc

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष / Tel : 43102030, 22305792, वेबसाइट / Website: www.cpcb.nic.in



292

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

No.: CM-13011/170/2025-LAW-HO-CPCB-HO

December 03, 2025

To,

The Member Secretary,
Uttar Pradesh Pollution Control Board,
Building. No. TC-12V Vibhuti Khand,
Gomti Nagar, Lucknow- 226010

Subject: Hon'ble NGT Original Application No. 545/2025 titled Mansing & Ors. Versus Union of India & Ors.

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Encl.: As above

Yours faithfully,

(Sharandeep Singh)

Additional Director & Head-UPC-I

989/UPC-I/183
03/12/2025

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
दिनांक.....
दिनांक..... 05/12/25

QC

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Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

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